BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH :: NEW DELHI

ORIGINAL APPLICATION No. 521 of 2022

IN THE MATTER OF:

SAMPURNA NAND ....APPLICANT

VERSUS

STATE OF U.P. & ORS. ....RESPONDENTS

INDEX

S.No	Particulars	Page No.
1	Response/ Reply of Respondent No 4 along with affidavit	2-8
2	**Annexure R-4 /1** True copies of the Co-Ordinate and certified map dated 21.11.2023	9-11
3	**Annexure R 4/2** True copies of the Payment / Challan for CTO dated 27.12.2023	12
4.	**Annexure R 4/3** True copies of the letter dated 02.02.2024	13-18
5	Vakalatnama	19

Filed by

(Sujeet Kumar)
Advocates for R 4
Building No. 337 2nd Floor Flat No 01
Hari Nagar Ashram New Delhi
E-Mail :sclawyersujeetsingh@gmail.com
Mob. No. 9210070726

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH : NEW DELHI

ORIGINAL APPLICATION No. 521 of 2022

<u>IN THE MATTER OF:</u>

SAMPURNA NAND ….APPLICANT

VERSUS

STATE OF U.P. & ORS. ….RESPONDENTS

Response / Reply of Respondent No 4 alongwith affidavit

<u>MOST RESPECTFULLY SHOWETH:</u>

1. That a matter of Original Application No 521/22, titled Sampurna Nand Vs State of UP & Others, pertaining to pollution due to mining and stone crushers in the illegal mining on hills in the area of villages Bhagoti Dei, Sonpur, Biyahur and Chakjata, Pargana Bhagwat, Police Station Ahraura, Tehsil Chunar, District Mirzapur, Uttar Pradesh is under consideration of this Hon'ble Tribunal.
2. That Sh. Sunil Kumar Pandey, S/o Shri Devi Prasad Pandey, Resident of Bankelal Tandon ji street, Wasliganj, District Mirzapur, and mining lease holder Araji No. 730 Village Bhagautidei Tehsil Chunar, District Mirzapur, is 2.00 acres , ten year mining lease is approved by District Magistrate Mirzapur from 12.08.2014 to 11.08.2024 is impleaded as Respondent No 4 in the said matter of OA 521/2022.
3. That upon hearing the matter on 17.10.2023, this Honble Tribunal was pleased to direct all the Respondent mine lease holders and stone

crushers to be allowed to operate in terms of said order. Hon'ble Tribunal was further pleased to direct as under wide order dated 17.10.2023.

> *10. "The mining lease holders are directed to file their response regarding compliance with EC/consent conditions including CSR/CER activities and recommendations made by the Joint Committee. The proprietors of stone crushers are also directed to file their response regarding obtaining of consent from UPPCB and compliance with consent conditions including CSR/CER activities and recommendations made by the Joint Committee before this Tribunal with copy to Member Secretary, UPPCB and District Magistrate, Mirzapur by e-mail on or before 30.11.2023 at judicialngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF.*
>
> *11. The UPPCB and District Magistrate, Mirzapur are directed to file report verifying such compliance by the mining lease holders and stone crushers on or before 31.12.2023 by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF. "*

4. That the mining lease office has issued letter no. 4891/MMC-30/Minerals/2023-2024 of District Magistrate Mirzapur (Mineral Section) dated 21.06.2023 . On the Order of District Magistrate Mirzapur dated 21.06.2023,

Respondent No. 4 went to the Mineral Department Mirzapur in the month of July and closed the work of mining and transportation from our mining lease as per the order of District Magistrate Mirzapur dated 27.06.2023.

5. That the mining plan of the Respondent No. 4 mining lease had also expired on 29.06.2023, for which the Respondent No. 4 wanted to apply for its re-construction after receiving information from the Mineral Department, Mirzapur, for this, re-demarcation of the mining lease site .

6. That the Respondent No. 4 wanted to apply for co-ordinate number and certified map, but the Mineral Department told Respondent No. 4 mining lease is banned by the Hon'ble National Green Tribunal New Delhi (NGT). Further action is not possible until the order regarding removal of ban is issued by Hon'ble NGT.

7. That the Order on 17.10.2023 to start mining lease with conditions was passed by Hon'ble National Green Tribunal New Delhi (NGT). In pursuance of the above order, permission for mining and transportation was given to all the closed mining leases by District Magistrate Mirzapur on 02.11.2023, but Respondent No. 4 were not given permission for mining/transportation to the mining leases.

8. That the applicant applied on 09.11.2023, for Co-Ordinate and certified map by depositing government fee of Rs. 12500/- in the department, on which demarcation and G.O was done by Mineral Department, Mirzapur on 21.11.2023. The coded and certified map was provided to the

Respondent No. 4 on 22.11.2023. True copies of the Co-Ordinate and certified map dated 21.11.2023 is annexed herewith and marked as **Annexure R4/1**

9. That the Respondent No. 4 immediately applied for mining plan in Mineral Directorate, Lucknow. After the new mining plan is approved after December 20, 2023, the Respondent No. 4 has applied online for CTO on 27.12.2023. True copies of the Payment Challan dated 27.12.2023 is annexed herewith and marked as **Annexure R4/2.**

10. That the UPPCB had been issued a show case notice regarding closing of mines dated 12.01.2024 , the Respondent send the reply of that notice dated 02.02.2024. True copies of the letter dated 02.02.2024 is annexed herewith and marked as **Annexure R4/3**

11. That the Consent application is refused by the UPPCB dated 19.01.2024 on such reason

A Clarification was raised on 02.01.2024 to the industry on following point- 1. Compliance report of the EC granted. 2. Air Pollution Mitigation measures installed. 3. Mines safety certificate from DGMS. 4. Utilization certificate for CER/EMP funds allocated by the proponents, 5. Date of operational of the mine lease. 6. Net worth certificate of the project from CA. 7. Ground water level certificate from the Ground Water Board. 8. Present MSL from the mining department. 9. Controlled blasting mechanism and its capacity with decibel of the noise emitted. 10. Document regarding submission of environmental compensation (If imposed by UPPCB).

It submitted that before the approval of the Consent to Operate (CTO), how can compliance above these conditions by

6243

Respondent No. 4. The UPPCB have willfully, deliberate and intentionally refused the CTO of the Respondent No. 4.

New Delhi

Dated 05.02.2024

Filed By / through

(Sujeet Kumar)
Advocates for R 4
Building No. 337 2nd Floor Flat No 01
Hari Nagar Ashram New Delhi
E-Mail :sclawyersujeetsingh@gmail.com
Mob. No. 9210070726

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH :: NEW DELHI

ORIGINAL APPLICATION No. 521 of 2022

IN THE MATTER OF:

SAMPURNA NAND ....APPLICANT

VERSUS

STATE OF U.P. & ORS. ....RESPONDENTS

AFFIDAVIT

I, Sh. Sunil Kumar Pandey, S/o Shri Devi Prasad Pandey, Resident of Bankelal Tandon ji street, Wasliganj, District Mirzapur, in Village Bhagauti Tehsil Chunar, District Mirzapur, Presently at Delhi do hereby solemnly affirm and declare as under: -

1. That I am mining lease holder Araji No. 730 Village Bhagautidei Tehsil Chunar, District Mirzapur, is 2.00 acres and fully competent to file accompanying Response/ reply.
2. That I am fully conversant with case as derived from record and competent to swear to this affidavit.
3. That I have read the accompanying compliance report on my behalf as Respondent No 4 and have understood the contents thereof. The facts stated there in are true and correct to the best of my knowledge and nothing has been concealed there from.
4. That the Annexures are true copy of the originals.

The Seal of the Oath Commissioner
Sl. No. [illegible]/2023
B.P. YADAV
App. By Delhi High Court
Period: 15.07.2023 to
14.07.2025
Supreme Court of India, New Delhi-1

6245

सुनील कुमार पाण्डेय

DEPONENT

20 FEB 2024

VERIFICATION:

Verified at New Delhi on 20 day of Feb , 2024 and the contents of this affidavit are true and correct to the best of my knowledge and belief; nothing materials have been concealed therefrom.

सुनील कुमार पाण्डेय

DEPONENT

IDENTITY THE EXECUTANT/DEPONENT WHO WAS SIGNED IN THE PRESENCE OF

The Seal of the Oath Commissioner
Sl. No. 64/2023
B.P. YADAV
App. By Delhi High Court
Period: 15.07.2023 to 14.07.2025
Supreme Court of India, New Delhi

CERTIFIED THAT THE DEPONENT
Shri/Smt./Km. Sunil Kr. Pandey
S/o W/o D/o.......
R/o. As in affidavit ....aged ....
Identified by Shri/Smt. Sujeet Kumar Adv.
has solemnly affirmed before me at New Delhi
on 20/2/24 as Sl. No. ......
that the contents of the affidavit which have been read & explained & are true & Correct to his/her Knowledge.

Oath Commissioner, New Delhi
20/2/24

सीमांकन आख्या

श्री सुनील कुमार पाण्डेय पुत्र श्री देवी प्रसाद पाण्डेय नि0 बांकेलाल टण्डन जी की गली, वासलीगंज जनपद मीरजापुर के पक्ष में जनपद मीरजापुर की तहसील चुनार स्थित ग्राम भगौतीदेई की आराजी सं0 730 रकबा 2.00 एकड क्षेत्र पर उपखनिज ईमारती पत्थर सैण्डस्टोन (गिट्टी/बोल्डर/ पटिया) का खनन पट्टा दिनांक 12.08.2014 से 10 वर्ष की अवधि हेतु स्वीकृत/निष्पादित है।

आज दिनांक 21/11/23 को उक्त खनन पट्टा क्षेत्र में पूर्व में सीमांकित स्थापित पिलर के आधार पर सीमांकन कार्य पट्टाधारक/पट्टाधारक के प्रतिनिधि सुनील कुमार पाण्डेय बांकेलाल टण्डन जी की गली की उपस्थिति में किया गया। स्वीकृत एवं सीमाबन्धित खनन क्षेत्र को मानचित्र में लाल रंग से रंजित कर दर्शाया गया है। स्वीकृत क्षेत्र के सीमास्तम्भों क्रमशः **A,B,C,D,E,F,A** को मौके पर चिन्हित कर पट्टाधारक/पट्टाधारक के प्रतिनिधि को बता दिया गया। सीमांकन कार्य से पट्टाधारक/पट्टाधारक के प्रतिनिधि संतुष्ट एवं सहमत है। मौके पर उपस्थित पट्टेधारक/पट्टेधारक के प्रतिनिधि को चिन्हित सीमास्तम्भों को पक्का स्थायी निर्माण करवाकर फोटो सहित सात दिवस के भीतर कार्यालय में सूचित करने हेतु निर्देशित किया गया। मौके पर सीमांकित सीमास्तम्भों का GPS भू–निर्देशांक लिया गया है जिसका विवरण निम्नवत् हैः–

क्र0सं0	सीमा स्तम्भ	अक्षांश	देशान्तर
1	A	25° 3'29.91"N	82°59'48.37"E
2	B	25° 3'30.68"N	82°59'53.21"E
3	C	25° 3'28.41"N	82°59'53.54"E
4	D	25° 3'28.15"N	82°59'51.54"E
5	E	25° 3'28.62"N	82°59'51.49"E
6	F	25° 3'28.35"N	82°59'48.63"E

सीमांकित क्षेत्र का चौहद्दी

उत्तर– आ0सं0 730 का शेष भाग

दक्षिण– आ0सं0 730 का शेष भाग

पूरब – आ0सं0 730 का शेष भाग

पश्चिम– आ0सं0 730 का शेष भाग

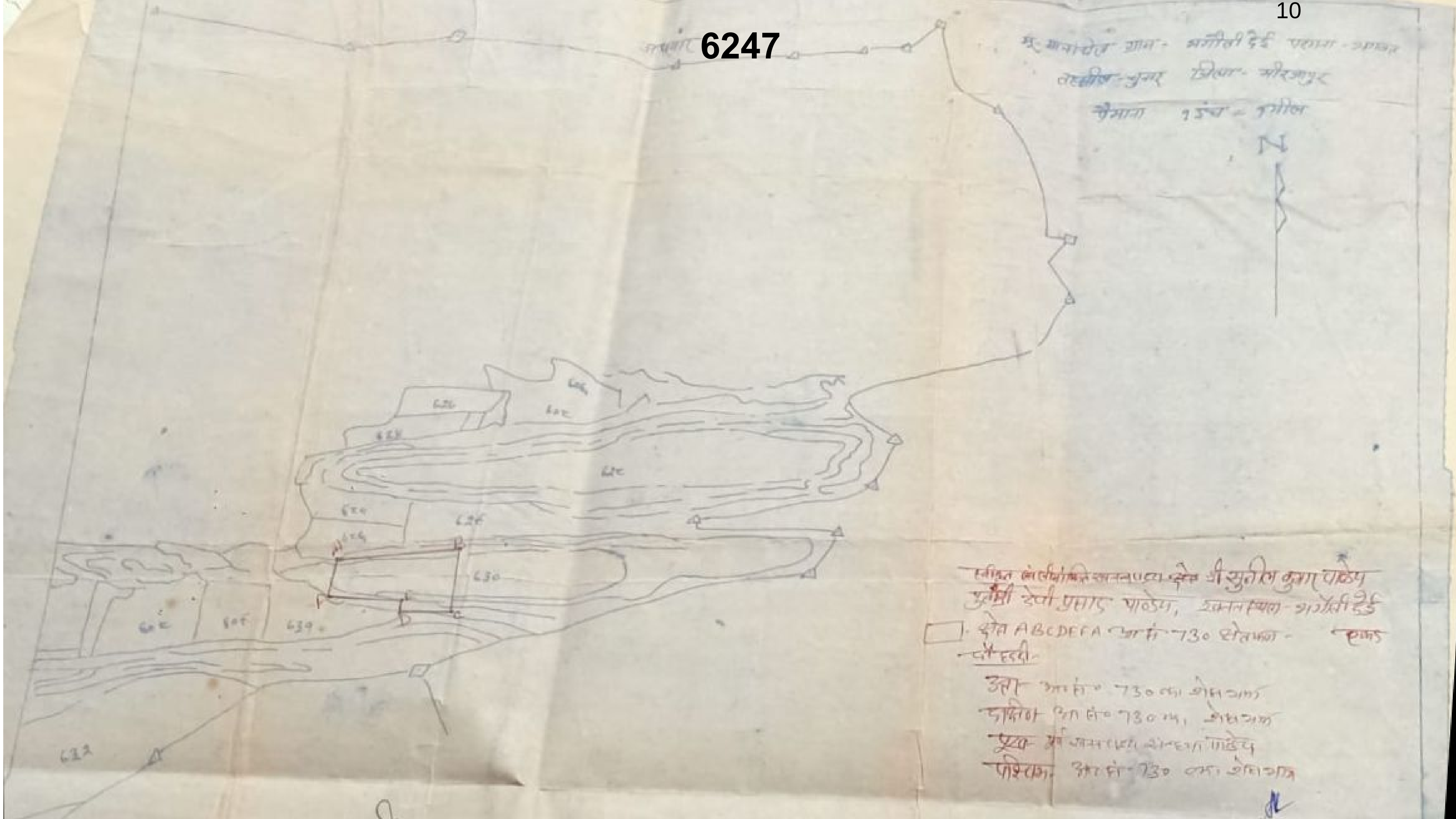
खनन पट्टाधारक/प्रतिनिधि
हस्ताक्षर

सुनील कुमार पाण्डेय

Laxmi Kant
(मानचित्रकार)
लक्ष्मी कान्त यादव
मानचित्रकार
कलैक्ट्री कार्यालय, मीरजापुर

(शैलेन्द्र सिंह)
ज्येष्ठ खान अधिकारी
मीरजापुर

6247

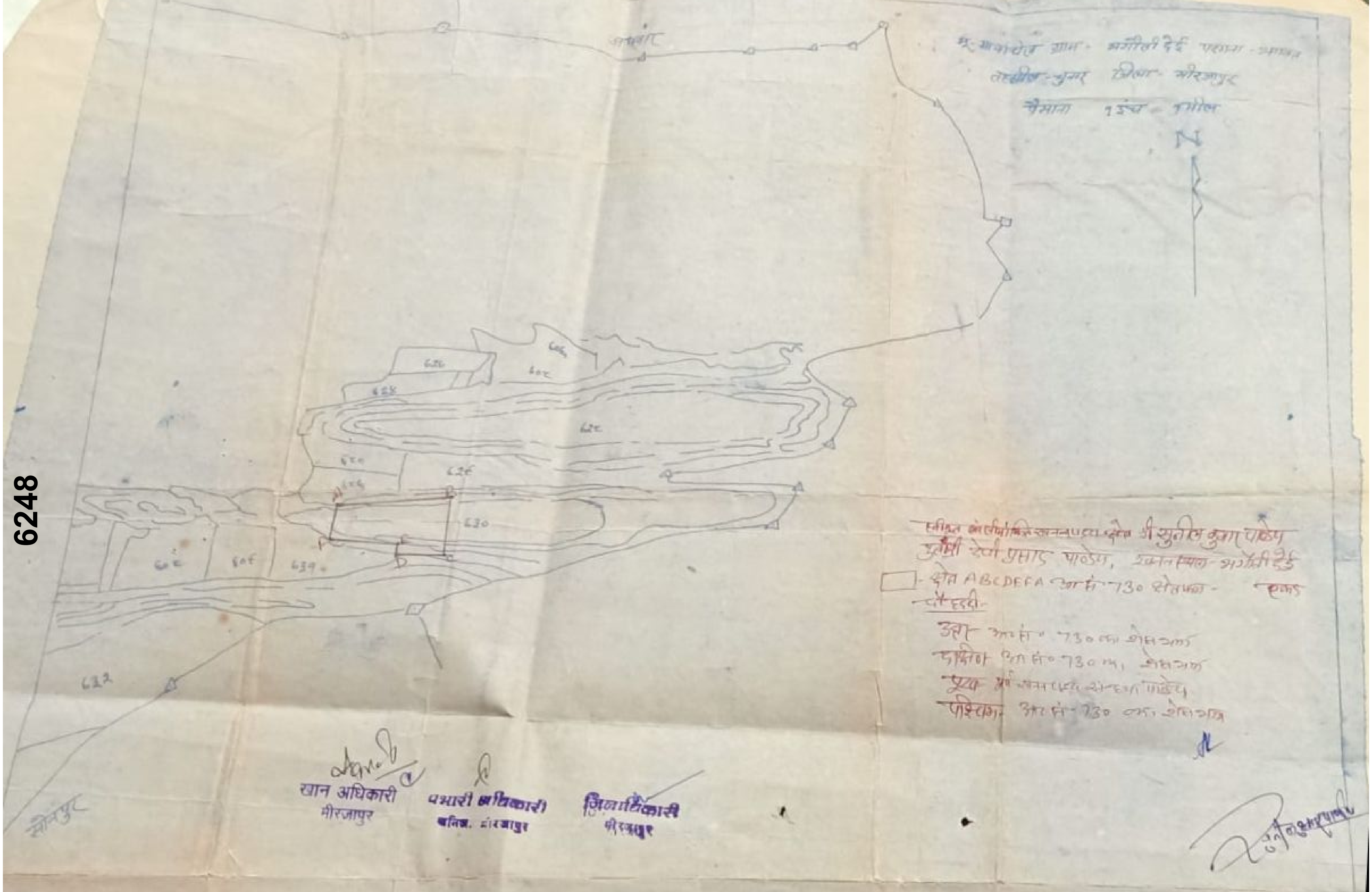


खान अधिकारी
मीरजापुर

प्रभारी अधिकारी
खनिज, मीरजापुर

जिलाधिकारी
मीरजापुर

6248



म. मनोपोज ग्राम - अमौली देई परगना - भगवत
तहसील - चुनार जिला - मीरजापुर
पैमाना 1 इंच = 1 मील
N
अमवां
626
602
628
604
620
626
630
606
608
639
632
सोनपुर
श्री सुनील कुमार पाण्डेय पुत्र श्री देवी प्रसाद पाण्डेय, अमौली देई
क्षेत्र ABCDEFA आ० सं० 730 रकबा - हेक्टेयर
चौहद्दी-
उत्तर आ० सं० 730 का शेष भाग
दक्षिण आ० सं० 730 का शेष भाग
पूरब श्री रामचन्द्र पाण्डेय
पश्चिम आ० सं० 730 का शेष भाग
खान अधिकारी
मीरजापुर
प्रभारी अधिकारी
खनिज, मीरजापुर
जिलाधिकारी
मीरजापुर
सुनील कुमार पाण्डेय

Annexure R-4 /2

(Bank's Copy)

RTGS/NEFT Challan

6249

Generated From Nivesh Mitra

Single Window Portal ,Govt. of Uttar Pradesh

Date and Time :	27/12/2023 13:05:08
Benificiary's Name :	INVEST UP-NIVESH MITRA
Account No :	NIVPNB23122713044767
IFSC Code:	PUNB0717700
Bank :	PNB Bank
Branch :	Lucknow
Entrepreneur's Name :	SUNIL KUMAR PANDEY
Contact No :	7465991521
Email ID :	mirzapursunil2023@gmail.com
Amount (In INR) :	**30000 /-**
Challan Expiry Date :	01/01/2024

Disclaimer: 1. It is the remitters responsibility to ensure that RTGS/NEFT payment are made to the exact details as mentioned in challan.
2.In the event of any discrepancy, payment wouldn't be considered and would be refunded to the account for which payment is made.
3.Entrepreneur is required to generate Challan for every payment since the account number in challan is unique to the payment.
4.Above account number is valid for One transaction only.
5.This challan should be expired in 5 days.

Signature of Depositor

(Entrepreneur's Copy)

RTGS/NEFT Challan

Generated From Nivesh Mitra

Single Window Portal ,Govt. of Uttar Pradesh

Date and Time :	27/12/2023 13:05:08
Benificiary's Name :	INVEST UP-NIVESH MITRA
Account No :	NIVPNB23122713044767
IFSC Code:	PUNB0717700
Bank :	PNB Bank
Branch :	Lucknow
Entrepreneur's Name :	SUNIL KUMAR PANDEY
Contact No :	7465991521
Email ID :	mirzapursunil2023@gmail.com
Amount (In INR) :	**30000 /-**
Challan Expiry Date :	01/01/2024

Disclaimer: 1. It is the remitters responsibility to ensure that RTGS/NEFT payment are made to the exact details as mentioned in challan.
2.In the event of any discrepancy, payment wouldn't be considered and would be refunded to the account for which payment is made.
3.Entrepreneur is required to generate Challan for every payment since the account number in challan is unique to the payment.
4.Above account number is valid for One transaction only.
5.This challan should be expired in 5 days.

Signature of Depositor

सेवा में,

मा० मुख्य पर्यावरण अधिकारी (वृत्त–2)
उ०प्र० प्रदूषण नियंत्रण बोर्ड
टी०सी०–12 वी० विभूति खण्ड गोमती नगर
लखनऊ–226010

विषय :– **उ०प्र० प्रदूषण नियंत्रण बोर्ड द्वारा जारी कारण बताओ नोटिस सं० (सन्दर्भ सं०) H05730/C-2/NGT-67/SCN/2024 दिनांक 12.01.2024 के सम्बन्ध में।**

महोदय,

सादर अनुरोध है कि आप अपने उपरोक्त पत्रांक संख्या H05730/C-2/NGT-67/SCN/2024 दिनांक 12.01.2024 का संदर्भ ग्रहण करने का कष्ट करें, जो प्रार्थी को रजिस्टर्ड डाक द्वारा दिनांक 23.01.2024 को प्राप्त हुआ। **उपरोक्त कारण बताओ नोटिस के सम्बन्ध में अवगत कराना है कि प्रार्थी सुनील कुमार पाण्डेय पुत्र श्री देवी प्रसाद पाण्डेय निवासी बॉकेलाल टण्डन जी की गली, वासलीगंज, जनपद मीरजापुर के पक्ष में ग्राम भगौती देई, आ०नं० 730 रकबा 2.00 एकड़ तहसील चुनार, जनपद मीरजापुर में मा० जिलाधिकारी मीरजापुर द्वारा दस वर्षीय खनन पट्टा दिनांक 12.08.2014 से 11.08.2024 तक स्वीकृत है।** स्वीकृत खनन पट्टे का संचालन पर्यावरण विभाग द्वारा निर्गत पर्यावरण स्वच्छता प्रमाण पत्र (E.C.) द्वारा अनुमोदित अथवा मान्यता प्राप्त है, खनन पट्टा का संचालन E.C. के शर्तों के अनुरूप ही कार्य संचालन किया जा रहा है। **मेरे खनन पट्टा पर संयुक्त समिति द्वारा दिनांक 28.12.2023 से 30.12.2023 के मध्य किये गये निरीक्षण के सम्बन्ध में अवगत कराना है कि मेरा खनन पट्टा कार्यालय जिलाधिकारी मीरजापुर (खनिज अनुभाग) के पत्रांक सं० 4891 / एम०एम०सी०–30 / खनिज / 2023–2024 दिनांक 21.06.2023 के मा० जिलाधिकारी मीरजापुर के आदेश पर जो कि हम प्रार्थी को जुलाई माह में खनिज विभाग मीरजापुर जाने पर ज्ञात हुआ। हम प्रार्थी द्वारा श्रीमान् जिलाधिकारी मीरजापुर के आदेश दिनांक 21.06.2023 के क्रम अपने खनन पट्टा से खनन एवं परिवहन का कार्य पूरी तरह से आदेश की जानकारी होने पर 27.06.2023 से ही बन्द कर दिया था।** प्रार्थी के खनन पट्टा का माइनिंग प्लान भी दिनांक 29.06.2023 को समाप्त हो गया था। जिसको पुनः बनवाने हेतु प्रार्थी ने खनिज विभाग मीरजापुर से जानकारी प्राप्त होने पर आवेदन करना चाहा तो इसके लिए खनन पट्टा स्थल का पुनः सीमांकन तथा G.O. कौडिकेट नम्बर एवं प्रमाणित नक्शा के लिए आवेदन करना चाहा तो खनिज विभाग द्वारा बताया गया कि आपके खनन पट्टा पर मा० राष्ट्रीय हरित अभिकरण नई दिल्ली (NGT) द्वारा रोक है। जब तक मा० NGT द्वारा रोक हटाने के सम्बन्ध में आदेश नहीं आ जायेगा तब तक अग्रिम कार्यवाही सम्भव नहीं है। **मा० राष्ट्रीय हरित अभिकरण नई दिल्ली (NGT) द्वारा दिनांक 17.10.2023 को खनन पट्टा शर्तों के साथ चालू करने का आदेश पारित किया गया। उक्त आदेश के क्रम में मा० जिलाधिकारी मीरजापुर द्वारा दिनांक 02.11.2023 को सभी बन्द खनन पट्टों को खनन एवं परिवहन की अनुमति प्रदान की गयी, लेकिन हम प्रार्थी के खनन पट्टों को खनन / परिवहन की अनुमति नहीं दी गयी।** प्रार्थी द्वारा दिनांक 09.11.2023 को अपने खनन पट्टा का सीमांकन एवं G.O. कौडिनेट एवं प्रमाणित मानचित्र हेतु 12500 रू0 शासकीय शुल्क जमा करके विभाग में आवेदन किया, जिस पर खनिज विभाग मीरजापुर द्वारा दिनांक 21.11.2023 को सीमांकन एवं G.O. कौडिनेट एवं प्रमाणित नक्शा दिनांक 22.11.2023 को हम प्रार्थी को प्राप्त कराया गया। प्रार्थी ने तत्काल खनिज निदेशालय लखनऊ में माइनिंग प्लान हेतु आवेदन किया। 20 दिसम्बर 2023 के बाद नया माइनिंग प्लान अनुमोदन होने के बाद प्रार्थी ने दिनांक 27.12.2023 को C.T.O. के लिए आनलाइन आवेदन किया। उक्त के सम्बन्ध में कार्यालय जिलाधिकारी मीरजापुर (खनिज विभाग) के पत्रांक सं० 6935 / एम०एम०सी०–30 / खनिज / 2022–23 दिनांक 12.12.2023 ज्येष्ठ खान अधिकारी मीरजापुर द्वारा प्रार्थी के स्वीकृत खनन पट्टा क्षेत्र हेतु उ०प्र० प्रदूषण नियंत्रण बोर्ड से

क्रशमः पेज 2.....

सी0टी0ई0/सी0टी0ओ0 प्राप्त कर प्रस्तुत नहीं किया गया, पर अविलम्ब प्रस्तुत ना करने पर नियमानुसार कार्यवाही हेतु पत्र निर्गत किया गया **जो प्रार्थी को दिनांक 30.12.2023 को रजिस्टर्ड डाक से प्राप्त हुआ।** जिस पर प्रार्थी द्वारा तत्काल उसी दिनांक 30.12.2023 को ही विभाग में उ0प्र0 प्रदूषण नियंत्रण बोर्ड में C.T.O. हेतु निर्धारित शुल्क जमा करके आवेदन की जानकारी लिखित रूप से उपलब्ध कराई गयी। **प्रार्थी द्वारा दिनांक 27.06.2023 से अपने स्वीकृत खनन पट्टा स्थल किसी प्रकार का खनन एवं परिवहन कार्य नहीं किया गया।** प्रार्थी को प्राप्त नोटिस में प्रार्थी ने किन नियमों का पालन नहीं किया है, स्पष्ट नहीं है। जबकि प्रार्थी द्वारा E.C. के नियमों एवं विभाग द्वारा निर्गत निर्देशों एवं मानकों का पूरा पालन किया है, जिसका विवरण संलग्नक के साथ बिंदुवार निम्न है।

1. यह कि मौके पर प्रार्थी द्वारा खनन पट्टा स्थल ग्राम भगौती देई, परगना भगवत, आ0नं0 730 रकबा 2.00 एकड़ के सीमांकित क्षेत्र के चारों तरफ कटीले तारों की घेराबन्दी कराया गया है, जिसका फोटो संलग्न है।
2. यह कि हम प्रार्थी के खनन पट्टा स्थल आराजी नं0 730 से सटा आराजी नं0 729 है, जिसमें हम प्रार्थी द्वारा पार्टनर से साझेदारी संलेख से किये गये एग्रीमेंट के आधार पर आराजी नं0 729 की जमीन पर ग्रीन बेल्ट/पौधरोपण लगाया गया है जो कि खदान से 10 मी0 दूरी पर स्थित है। जिसकी फोटो संलग्न है।
3. यह कि प्रार्थी के खनन पट्टा स्थल 730 से सटा रकबा नं0 729 में सेफ्टी टैंक स्थायी रूप से बना है, जिसकी फोटो संलग्न है।
4. यह कि खनन पट्टा स्थल पर समय–समय पर पानी का छिड़काव सड़क एवं खदान पर किया जाता है जो पानी खदान से 300 मी0 दूरी पर स्थित तालाब से लाया जाता है।
5. यह कि खनन पट्टा स्थल पर धूल इत्यादि से बचाव के लिए पानी का छिड़काव बराबर किया जाता है।
6. यह कि खनन पट्टा स्थल पर खनिज विभाग मीरजापुर द्वारा सीमा स्तम्भ एवं बोर्ड लगाया गया है जिसकी फोटो संलग्न है।
7. यह कि खनन पट्टा स्थल पर मजदूरों/कामगारों के लिए शौचालय इत्यादि की व्यवस्था की गयी है जिसकी फोटो संलग्न है।
8. यह कि खनन पट्टा संचालित रहने पर शुद्ध पेयजल की व्यवस्था की हम खनन पट्टा धारक द्वारा मजदूरों के लिए बराबर किया जाता रहा है।

अतः आपसे विनम्र अनुरोध है कि उपरोक्त तथ्यों के दृष्टिगत नोटिस सं0 H05730/C-2/NGT-67/SCN/2024 दिनांक 12.01.2024 को समाप्त करते हुए प्रार्थी को खनन पट्टा का संचालन हेतु अनुमति देने की महती कृपा करें।

प्रार्थी,

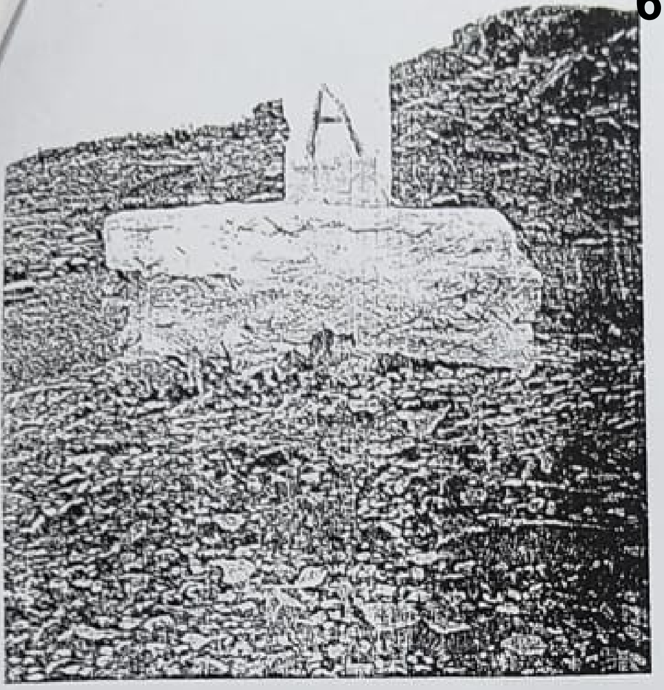
सुनील कुमार पाण्डेय 2.2.24

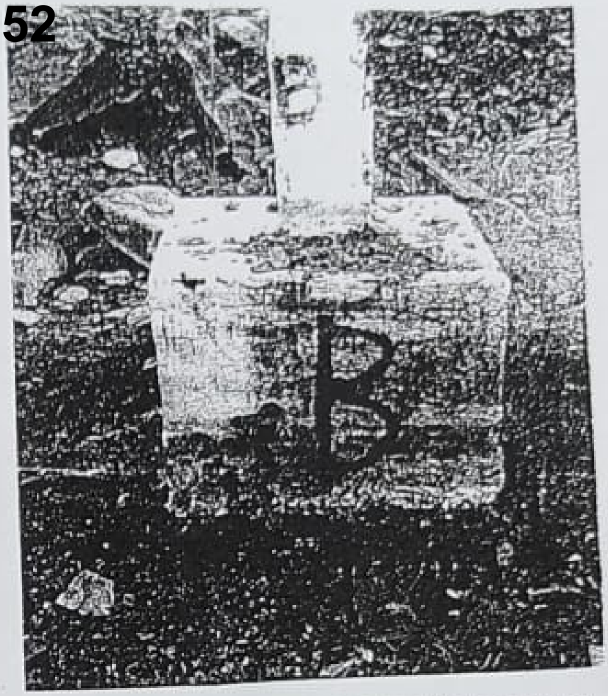
दिनांक–02.02.2024

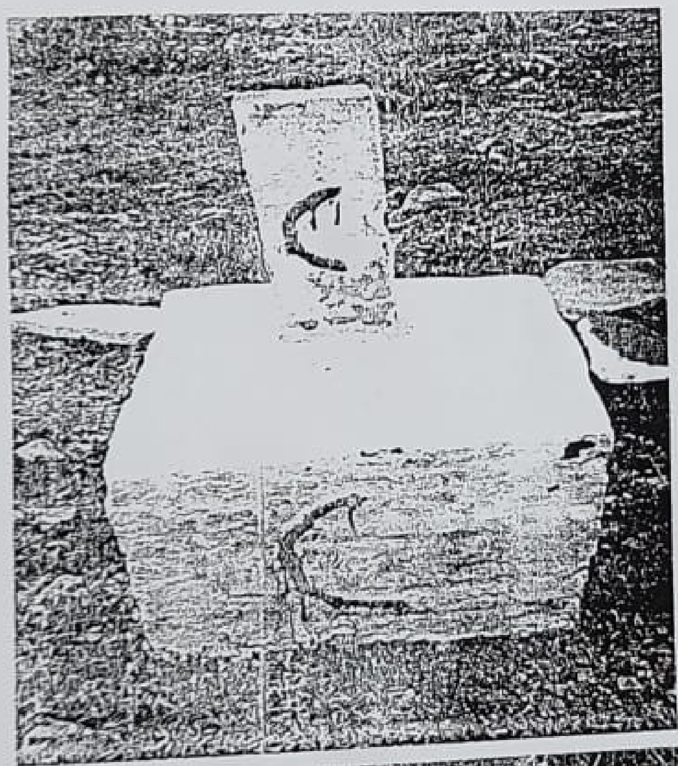
सुनील कुमार पाण्डेय
पुत्र स्व0 देवी प्रसाद पाण्डेय
निवासी बांकेलाल टण्डन की गली,
वासलीगंज, मीरजापुर।
मो0नं0–9415690075

प्रतिलिपि–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित–

1. जिलाधिकारी, जनपद मीरजापुर।
2. क्षेत्रीय प्रदूषण अधिकारी उ0प्र0 प्रदूषण नियंत्रण बोर्ड सोनभद्र।
3. खान अधिकारी मीरजापुर।

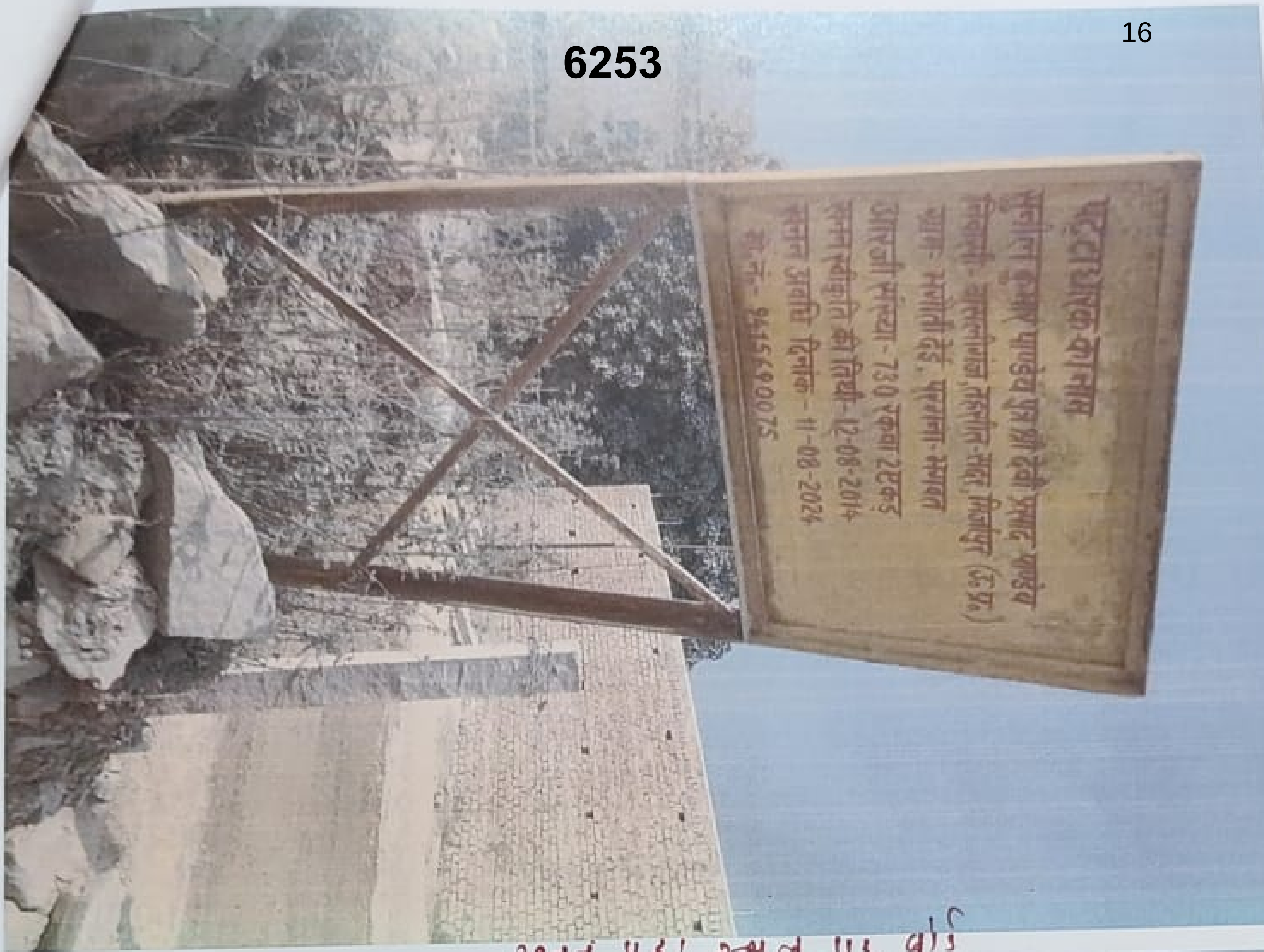






"खनन पट्टा स्थल का सीमांकित
सीमा स्तम्भ"

6253


पट्टाधारक का नाम
सुनील कुमार पाण्डेय पुत्र श्री देवी प्रसाद पाण्डेय
निवासी- वासलीगंज, तहसील-सदर, मिर्जापुर (उ० प्र०)
ग्राम- भगोती देई, परगना-भगवत
आराजी संख्या- 730 रकबा 2एकड़
खनन स्वीकृति की तिथि-12-08-2014
खनन अवधि दिनांक- 11-08-2024
मो.नं.- 9415690075

6254

खनन पट्टा स्थल 730 पर लगा शौचालय

खनन पट्टा स्थल पर पौधारोपण

श्री गणेशाय नमः **6255**

विषय: उ०प्र० प्रदूषण नियंत्रण बोर्ड द्वारा जारी कारण बताओ नोटिस सं० HO5730 / NGT - 67 / SCN / 2024 दिनांक 12-01-24 के सम्बन्ध मे,

प्रार्थनापत्र द्वारा सुनील कुमार पाण्डेय पुत्र श्री देवी प्रसाद पाण्डेय निवासी बांके लाल टण्डन जी की गली वासलीगंज मीरजापुर 231001

EU123266145IN IVR:6985123266145
SP MIRZAPUR CITY SO <231001>
Counter No:1,05/02/2024,14:54
To:REGIONAL POLUCTION.A
PIN:231216, Robertsganj HO
From:SUNIL KUMAR PANDEY,MZPA
Wt:40gms
Amt:41.30(Cash)Tax:6.30
<Track on www.indiapost.gov.in>
<Dial 18002666868> <Wear Masks, Stay Safe>

EU123266070IN IVR:6985123266070
SP MIRZAPUR CITY SO <231001>
Counter No:1,05/02/2024,14:54
To:CHIEF PARYAWARAN.A
PIN:226010, Gomti Nagar SO
From:SUNIL KUMAR PANDEY,MZPA
Wt:40gms
Amt:41.30(Cash)Tax:6.30
<Track on www.indiapost.gov.in>
<Dial 18002666868> <Wear Masks, Stay Safe>

EU123507266IN IVR:6985123507266
SP MIRZAPUR KUTCHERY SO <231001>
Counter No:1,05/02/2024,12:59
To:D.M,MZP
PIN:231001, Mirzapur Kutchery SO
From:SUNIL PANDEY,MZP
Wt:50gms
Amt:17.70(Cash)Tax:2.70
<Track on www.indiapost.gov.in>
<Dial 18002666868> <Wear Masks, Stay Safe>

EU123507235IN IVR:6985123507235
SP MIRZAPUR KUTCHERY SO <231001>
Counter No:1,05/02/2024,12:59
To:KHAN ADHIKARI,MZP
PIN:231001, Mirzapur Kutchery SO
From:SUNIL PANDEY,MZP
Wt:20gms
Amt:17.70(Cash)Tax:2.70
<Track on www.indiapost.gov.in>
<Dial 18002666868> <Wear Masks, Stay Safe>

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH :: NEW DELHI
ORIGINAL APPLICATION No. 521 of 2022

IN THE MATTER OF:

SAMPURNA NAND ....APPLICANT

VERSUS

STATE OF U.P. & ORS. ....RESPONDENTS

KNOW ALL to whom these present shall come that I/We Sunil Kumar Pandey Respondent No. 4

SUJEET KUMAR (ENROL. D/2046/2011) ADVOCATE MOB. NO. 9210070726

the above named ______________________ do hereby appoint.

(herein after called the advocate/s) to be my/our Advocate in the above noted case authorized him :-
To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each Court by me/ us.
To sign, file verify and present pleadings, appeals cross objections or petitions for execution review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages.
To file and take back documents to admit and/or deny the documents of opposite party.
To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.
To take execution proceedings.
The deposit, draw and receive money, cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.
To appoint and instruct any other Legal Practitioner, authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think it to do so and to sign the Power of Attorney on our behalf.
And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.
And I/We undertake that I / we or my /our duly authorized agent would appear in the Court on all hearings and will inform the Advocates for appearance when the case is called.
And I /we undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain himself.
And I /we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once the fee is paid, I /we will not be entitled for the refund of the same in any case whatsoever. If the case lasts for more than three years, the advocate shall be entitled for additional fee equivalent to half of the agreed fee for every addition three years or part thereof.

IN WITNESS WHERE OF I/We do hereunto set my /our hand to these presents the contents of whicn have been understood by me/us on this ________ day of __________ 20

Advocate ______________ Client Client